MATTER FOR : 15.10.2026
COURT NO. : 04
ITEM NO. : & Conn.

SECTION XVII-B

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 8418 OF 2019

WITH

Interlocutory Application No(s) 68663/2019, 175113/2019

(Application for stay and clarification respectively)

With

Interlocutory Application No(s) 6854/ 2020, 168416 and 187796 of 2022

(Applications for direction, additional documents and permission to file rejoinder affidavit respectively)

With

Interlocutory Application No(s) 194902/ 2023

(Application seeking appropriate orders)

With

Interlocutory Application No(s) 213690/ 2025

(Application for vacation of interim order)

AND

CIVIL APPEAL NO. 509 OF 2022

WITH

INTERLOCUTORY APPLICATION NO. 12964 & 13387 OF 2022

(Application for stay & seeking permission to file addl. Docs)

WITH

INTERLOCUTORY APPLICATION NOS.144589 OF 2025, 98256/2026 and 116474/2026

(Application seeking Impleadment)

WITH

INTERLOCUTORY APPLICATION NOS. 116631/2026 and 249844/2026

(Application seeking Direction)

AND

CIVIL APPEAL NO. 512 OF 2022

WITH

INTERLOCUTORY APPLICATION NO. 13022, 13386, 22773, 87304, 87306 & 106018 OF 2022

(Application for stay, Permisson to file addl. Documents, Intervention, directions & impleadment)

AND

CIVIL APPEAL NO. 1307 OF 2022 WITH

INTERLOCUTORY APPLICATION NOS. 21420 & 21442 OF 2022

(Permission to file addl. Documents & Exemption from filing c/c.)

WITH

INTERLOCUTORY APPLICATION NO. 327079/2025 and 16252/2026

(Applications for stay, Permisson to file addl. Documents and Impleadment)

AND

CIVIL APPEAL No. 8659-61 OF 2026

With

Interlocutory Application No(s) 182073/2026, 210259/2026

AND
CIVIL APPEAL DIARY NO. 41286/2026
WITH
Interlocutory Application No(s) 209187/2026/2026, 209190/2026
AND
CIVIL APPEAL DIARY NO. 41234/2026
WITH
Interlocutory Application No(s) 308775/2026, 308776/2026

UNION OF INDIA AND ANR. ...APPELLANT

VERSUS

VIDEOCON INDUSTRIES LIMITED AND ORS. ..RESPONDENTS

OFFICE REPORT

The matters above mentioned were lastly listed before the Hon'ble Court on 14.10.2026 along with C.A. No. 894/2022 when the Court was pleased to pass the following order:-

> **"Civil Appeal No(s). 894/2022**
> **1. Heard learned senior counsel appearing for the parties as well as the learned solicitor Genera and Additional Solicitor General(s).**
> **2. Arguments Concluded.**
> **3. Judgment reserved.**
> **REST OF THE MATTERS**
> **1. Heard learned senior counsel appearing for the parties.**
> **2. List for further arguments tomorrow i.e. on 15.10.2026."**

CIVIL APPEAL NO. 8418 OF 2019

This Hon'ble Court, on 30-10-2023, has been pleased to pass the following order:

> **" Re-list alongwith Civil Appeal no. 894/2022 titled "Twinstar Technologies Limited vs. Bank of Maharashtra & Ors." and Civil Appeal no. 512/2022 titled "Twinstar Technologies Limited vs. IFCI Limited & Ors." on 07.11.2023.**"

The are 06 respondents. The status of parties and pleadings as regards the appeal is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/	Counter Affidavit filed on	Rejoinder Affidavit filed on	Remarks
Respondent No. - 1 Videocon Industries Limited	Mr. S.S. Shroff, Advocate	Filed on 13-01-2020 by erstwhile Adv., Mr. Soumik Ghosal	-	Placed with paperbooks
Respondent No. - 2 Chennai Petroleum Corporation Ltd.	None has entered appearance	-	-	-
Respondent No. - 3 Mangalore Refinery And Petrochemicals Limited	Mr. P.K. Jain, Advocate	Not filed.	-	-
Respondent No. - 4 Gail (India) Limited	None has entered appearance	-	-	-

Name of the Parties	Vakalatnama file by Advocate on-Record/	Counter Affidavit filed on	Rejoinder Affidavit filed on	Remarks
Respondent No. - 5 Bharat Petroleum Corporation Ltd.	None has entered appearance	-	-	-
Respondent No. - 6 State Bank Of India	Mr. Cyril Amarchand Mangaldas, Advocate	Not filed		
Appellant No. - 1 Union Of India	Mr. K.R. Sasiprabhu, Advocate	-	Filed on 01-12-2022	Placed with paperbooks
Appellant No. - 2 Directorate General Of Hydrocarbons	Mr. Abhijnan Jha, Advocate	-	Not filed	-

The status of applications/affidavits/documents filed by the parties, subsequent to the filing of appeal, is as under:

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Remarks
1	168663/2019	895 - K. R. Sasiprabhu	05-11-2019 16:20:25	Stay Application	
2	168771/2019	895 - K. R. Sasiprabhu	06-11-2019 10:49:51	Proof Of Service	
3	175113/2019	2373 - Soumik Ghosal	16-11-2019 12:26:40	Clarification/Direction	
4	176267/2019	895 - K. R. Sasiprabhu	19-11-2019 12:09:15	Process Fee	
5	6547/2020	2373 - Soumik Ghosal	13-01-2020 12:01:17	Counter Affidavit	Placed with paperbooks
6	6854/2020	2373 - Soumik Ghosal	13-01-2020 14:40:35	Appropriate Orders/Directions	Placed with paperbooks
7	9344/2020	505 - P. K. Jain	16-01-2020 14:14:42	Vakalatnama And Memo Of Appearance	
8	168416/2022	2373 - Soumik Ghosal	07-11-2022 11:53:38	Permission To File Additional Documents/Facts/Annexures	Placed with paperbooks
9	187793/2022	895 - K. R. Sasiprabhu	01-12-2022 14:24:58	Written Submission/Statement	Placed with paperbooks
10	187796/2022	895 - K. R. Sasiprabhu	01-12-2022 14:25:52	Application For Permission	Placed with paperbooks
11	187801/2022	895 - K. R. Sasiprabhu	01-12-2022 14:26:19	Rejoinder Affidavit	Placed with paperbooks
12	187803/2022	895 - K. R. Sasiprabhu	01-12-2022 14:26:25	Proof Of Service	

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Remarks
13	193302/2023	895 - K. R. Sasiprabhu	21-09-2023 10:24:49	Written Submission/Statement	Placed with paperbooks
14	194902/2023	895 - K. R. Sasiprabhu	22-09-2023 12:01:47	Appropriate Orders/Directions	Placed with paperbooks
15	194905/2023	895 - K. R. Sasiprabhu	22-09-2023 12:01:58	Proof Of Service	
16	195822/2023	2373 - Soumik Ghosal	23-09-2023 10:24:41	Written Submission/Statement	Placed with paperbooks
17	195823/2023	2373 - Soumik Ghosal	23-09-2023 10:24:43	Proof Of Service	
18	221828/2024	710 - S. S. Shroff	25-09-2024 10:48:07	Vakalatnama And Memo Of Appearance	
19	195872/2025	Cyril Amarchand Mangaldas Aor	13-08-2025 15:49:31	Vakalatnama And Memo Of Appearance	
20	213690/2025	710 - S. S. Shroff	29-08-2025 14:43:09	Application For Vacation Of Interim Order	Placed with paperbooks
21	235746/2025	2238 - Cyril Amarchand Mangaldas Aor	17-09-2025 13:12:35	Affidavit	Placed with paperbooks
22	235747/2025	2238 - Cyril Amarchand Mangaldas Aor	17-09-2025 13:12:42	Proof Of Service	
23	338849/2025	3209 - Abhijnan Jha	29-12-2025 14:49:37	Vakalatnama And Memo Of Appearance	

Service is complete.

CIVIL APPEAL NO. NO. 509 OF 2022

It is submitted that there are 15 respondents represented through their counsel, Respondent no. 1, 2-14 and 15 has already filed their counter affidavits and rejoinder affidavits thereto have already been placed with appeal paperbooks.

It is further submitted that Mr. Manoj K. Mishra, Advocate has on 31.03.2025 and 16.04.2026 filed Application for Impleadment as party respondent and Direction on behalf of applicant i.e., Rasiklal B. Bhimada with vakalatnama which are registered as I.A.Nos. 98256 and 116631 of 2026 respectively and copy of the I.A.No. 98256/2026 is placed with paperbooks and IA No. 116474/2026 is placed with the paper books.

He has also on 16.04.2026 e-filed a separate application for impleadment as party respondent along with vakalatnama on behalf of applicant i.e., Kamleshkumar. U. Parmar, which is registered as I.A. No. 116474/2026, copy of the same is placed with the paper books.

It is also submitted that Sh. Amrish Kumar, Advocate has on 10.06.2025 filed Application for Impleadment as party respondent no. 16 on behalf of applicant “Union of India through Department of Telecommunication” along with vakalatnama which has been registered as I.A.No. 144589 of 2025 and copy of the application has been placed with the paper books for kind perusal of the Hon’ble Court.

It is lastly submitted that Mr. Manoj K. Mishra, Advocate counsel for the applicant in IA no. 116474/2026 has on 19.08.2026 e-filed an application for direction on behalf of applicant i.e., Kamleshkumar. U. Parmar, registered as I.A. No. 249844/2026, copy of the same is placed with paperbooks.

Service of notice is complete on all the 15 respondents in the matter.

CIVIL APPEAL NO. 512 OF 2022

It is lastly submitted that there are 15 respondents represented through their counsel, Respondent no. 1, 2-14 and 15 counter affidavits and rrejoinder affidavits thereto have already been placed with appeal paperbooks.

Service of notice is complete on all the 15 respondents in the matter.

CIVIL APPEAL NO. 1307 OF 2022

It is submitted that there are 3 respondents in the matter. Counter affidavits filed by counsel appearing for respondent no.1 and 2 & 3 have been placed with appeal paperbooks. However, no rejoinder affidavit to the counter affidavit filed so far.

Service is complete on all three respondents.

CIVIL APPEAL NO. 8659-8661/2026

This Hon'ble Court, on **19.05.2026**, has been pleased to pass the following order:

"1. Tag along with Diary No.31346/2026.
2. List on 21.07.2026.."

There are 13 respondents in the matter.

It is submitted that Trilegal Advocates On Record, has on 12.10.2026 e-filed vakalatnama on behalf of respondent no. 10

It is further submitted that M/s Cyril Amarchand Mangaldas, Adv., is representing Respondent No. 11 on the strength of Caveator. Further, Mr. Abhijnan Jha, Adv., is representing Respondent No. 12 on the strength of Caveator. Mr. S.S.Shroff, Adv., has entered appearance on behalf of Respondent No. 2 and 13 however no reply has been filed.

The status of applications/affidavits/documents filed by the parties, subsequent to the filing of appeal, is as under:

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Remarks
1	182073/2026	3782 - PRABHLEEN APOORV SHUKLA	19-06-2026 11:52:12	PERMISSION TO FILE LENGTHY LIST OF DATES	

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Remarks
2	198575/2026	3782 - PRABHLEEN APOORV SHUKLA	15-07-2026 11:28:29	PROOF OF SERVICE	
3	210259/2026	3782 - PRABHLEEN APOORV SHUKLA	23-07-2026 12:11:55	APPROPRIATE ORDERS/DIRECTIONS	Copy is placed with paperbooks
4	238316/2026	710 - S. S. SHROFF	11-08-2026 16:46:59	VAKALATNAMA AND MEMO OF APPEARANCE FOR R2	Updated in ICMIS
5	238577/2026	710 - S. S. SHROFF	11-08-2026 19:13:59	VAKALATNAMA AND MEMO OF APPEARANCE FOR R13	Updated in ICMIS
6	318029/2026	TRILEGAL ADVOCATES ON RECORD	12-10-2026 09:49 AM	VAKALATNAMA AND MEMO OF APPEARANCE FOR R10	Updated in ICMIS

CIVIL APPEAL DIARY NO. 41286/2026

This Hon'ble Court, on **01-09-2026**, has been pleased to pass the following order:

“List along with Civil Appeal No. 894/2022.”

It is submitted that no new documents have been filed so far since the last date of listing

It is a freshly adjourned matter.

There are seventeen respondents in the matter and.

It is further submitted that M/s Cyril Amarchand Mangaldas, Adv. & Mr. Abhijnan Jha, Adv, are representing Respondent No. 1 & 14 on the strength of Caveator respectively.

The status of applications/affidavits/documents filed by the parties, subsequent to the filing of appeal, is as under:

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Remarks
1	209187/2026	RITESH KUMAR CHOWDHARY	22-07-2026 15:29:04	PERMISSION TO FILE PETITION (SLP/TP/WP/..)	
2	209190/2026	RITESH KUMAR CHOWDHARY	22-07-2026 15:30:01	EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT	
3	253104/2026	RITESH KUMAR CHOWDHARY	21-08-2026 02:42 PM	PROOF OF SERVICE	

CIVIL APPEAL DIARY NO. 41234/2026

Civil Appeal no. 894/2022 was listed on 25.08.2026 when the Hon’ble Court was pleased to pass the following order:-

“1. Post D.No. 41234 of 2026 along with Civil Appeal No. 894 of 2022. 2.

List all the matters on 13.10.2026 at 2 p.m.”

This is freshly adjourned matter.

The details of the case before the Court below as well as the limitation report are as follows:

S.No.	Court	State	Bench	Case No.	Order Date	Petition in Time	Delay Days Filing	Delay Days Re-filing
1	State Agency	DELHI	National Company Law Apellate Tribunal	CAAT(I)-640-2020	14-05-2026	**Yes**		**51 days**

3. The Advocate on-record for the petitioner/appellant has also filed following document(s)/ Interlocutory application(s):

S.No.	Application No.	Description of Document	Filing date	Verification Status	Page No.
1	308775-2026	PERMISSION TO FILE LENGTHY LIST OF DATES	05-10-2026		
2	308776-2026	CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS	05-10-2026		
3	319534-2026	PROOF OF SERVICE	12-10-2026		

4. The similarity found in the present case is based on:

S.No.	Diary No.	Case No.	Cause Title	Status	Remarks
No Information Available					

5. In terms of Order XV Rule 2 of the Supreme Court Rules, 2013, the status of proof of service upon the respondent(s)/caveator(s) is as follows:-

S.No.	Respondent(s)/Caveator(s)	Status of proof of service	Date of Services
1	ABHIJNAN JHA- 3209 AOR FOR R(1)/BPRL VENTURES B.V.	YES	12-10-2026
2	CYRIL AMARCHAND MANGALDAS AOR- R [9]/STATE BANK OF INDIA	YES	12-10-2026

The matters alongwhi applications above-mentioned are listed before the Hon’ble Court with this office report.

Dated this the 14th Day of October, 2026.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Karun Mehta, Advocate
2. M/s.Cyril Amarchand Mangaldas, Advocate
3. Mr. S. S. Shroff, Advocate
4. Mr. Soumik Ghoshal, Advocate.
5. Mr. Abhikalp Pratap Singh, Advocate.
6. Mr. T. Mahipal, Advocate.

7. Mr. Ritesh Kumar Chowdhary, Advocate.
8. Ms. Sonakshi Malhan, Advocate
9. Mr. Pukhrambam Ramesh Kumar, Advocate
10. Mr. B.P. Singh, Advocate
11. Mr. Abhinav Agarwal, Advocate

ASSISTANT REGISTRAR